

GOA BUDGET 2020-2021

सभापती महाशय,

असाध्य ते साध्य, करिता सायास, कारण अभ्यास तुका म्हणे

संतश्रेष्ठ तुकाराम महाराजांनी हि आमका शिकवण दिल्या. तीचो आपल्या जीणेंत लोककल्याणाखातीर वापर करपी, प्रगतीशील गोंयाची बुनयाद घालपी सर्गेस्त डॉ. मनोहर पर्रिकर हांका भारत सरकाराचो पदम भूषण पुरस्कार फावो जाला. हो आमचो समेस्त गोंयकारांचो भोवमान. ह्या निमतान तांच्या पवित्र यादिक आर्गा ओंपतां!

Speaker sir,

The Fifteenth Finance Commission in its visit last fortnight held series of meetings with various stakeholders. My Government has submitted a Memorandum to the Finance Commission with a request to recommend state specific grants-in-aid to the tune of Rs. 6333.32 crore, in addition to share of the Central Taxes. The Commission has taken a note that the ban on mining has exerted tremendous pressure on the state economy. The Commission has assured that they would consider difficulties arising out of closure of mining in Goa, while considering the tax devolution.

Speaker sir, the share of Central taxes forms the major revenue of the state and I expect a positive and favourable award by Fifteenth Finance Commission.

Though our Goa is very small and has limited resources, it has achieved highest per capita income and has very good health and education indicators. Therefore, Speaker sir, the state can be developed into an educational and health hub. This will help the state to diversify from its traditional sectors of mining and tourism for future development.

Speaker Sir, despite difficult times, Goa's GSDP has been growing satisfactorily and in line with Hon Prime Minister's vision to make India a Five Trillion

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Economy by 2025; I would like to take Goa's GSDP to 1 lakh crore by next year. My priorities in this budget are Resumption of mining and allied activities, exploring avenues in hinterland, medical and eco-tourism, improvement in Ease of Living, Ease of Doing Business, promoting Goa as a convention destination and educational hub.

FISCAL PROFILE

Sir, I now present a brief fiscal profile of the state. The gross fiscal deficit maintained for the current fiscal year i.e. 2020-2021 is 2.01 percent which is well within prescribed norm of three percent.

The GSDP estimates at current prices for the year 2020-21 (advanced) is estimated at Rs. 92,260.53 crore. Goa's per capita income (advanced) at current prices is Rs. 5.92 lakh which is highest in the country. The growth rate of GSDP is expected to be at 8.6 percent for the year 2020-21.

The Reserve Bank of India has been managing the borrowing programme of Goa. The liabilities have been growing gradually, however, the sustained public expenditure by the state has a high multiplier effect on the state economy. The outstanding debt is expected to remain under the ceiling set by FRBM Act.

Goa has been borrowing within the limits set by Government of India. There is regular contribution to Consolidated Sinking Fund (CSF) and Guaranteed Redemption Fund (GRF) with Reserve Bank of India as a buffer for repayment of our debt liabilities.

Speaker sir, I am conscious of the fact that borrowed resources have to be wisely used in projects and programmes with revenue and employment generating potential.

The share of revenue under GST and VAT constitutes 50 percent of the total revenue of the state. The current deficit in the GST revenue is compensated by

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the Government of India for the first five years of GST implementation. I have formally requested the fifteenth finance commission to extend the compensation for a further period of five years.

Goa has a limited tax base through which revenue can be augmented. However, I am taking special efforts to plug the leakages and improve efficiency in tax collections.

Speaker Sir, I am happy to inform this august house that for the first time since implementation of major tax reform of GST, the collections in the month of January, 2020 have crossed protected revenue of 14% growth. With the ongoing trend and tightened enforcement, similar growth is expected for the coming months. It is also my endeavour to contain the expenditure only for essential purposes without compromising on the welfare of the state.

Speaker Sir, nearly 3000 litigations are pending at appellate and various courts under the earlier laws of VAT, CST, Luxury tax, Entry Tax and Entertainment Tax. The limitation to finish assessment under these Acts is up to June, 2020. In order to expedite the legacy assessments and recovery of arrears in litigated cases, I propose to introduce Settlement Scheme as declared by many other States and Sabka Vishwas (Legacy Dispute Resolution) by Government of India .

BUDGET ESTIMATES FOR THE YEAR 2020-21

Speaker Sir, I am happy to present a revenue surplus budget of Rs. 353.61 crores.

The total gross budgetary expenditure works out to Rs. 21056.35 crores, as against the budgetary estimate of Rs. 19548.69 crores for the year 2019-20. Out of the total estimated expenditure, Rs. 14906.34 crores are towards revenue account and Rs. 5069.32 crores are towards capital account.

The revenue receipts for the current fiscal year are estimated at Rs. 15081.03 crores. Speaker Sir, for every rupee that comes in, 50.2 percent comes from

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State's Own Tax and Non-Tax Revenue, 15.0 through Grants-in-aid from centre, 19.2 percent through share in Central Taxes and 15.6 percent through borrowings and other liabilities. The estimates state that out of every rupee earned, approximately 36.9 percent goes towards salaries, wages, pension, gratuity and grant-in-aid, 2.0 percent towards subsidies whereas 12.7 percent goes towards debt servicing. After considering other such committed expenditure, only 28.5 percent remainder amount is to be utilized towards developmental works and maintenance of existing infrastructure.

PLANNING, ADMINISTRATION, REVENUE

सभापती महाशय, सध्या तंत्रशिक्षणापुरती मर्यादित आशिल्ल्या प्रशिक्षणार्थी कार्यावळीच्यो कक्षा वाढोवपाची मोख दवरुन हाव मुख्यमंत्री प्रशिक्षणार्थी विद्यावेतन येवजण (CHIEF MINISTER'S APPRENTICESHIP SCHEME) जाहिर करतां. ह्या येवजणेचो लाव गोंयांतल्या साबार महाविद्यालयांनी शिकपी तरणाट्यांक जातलो. हि येवजण गोंय मानवसंसाधन विकास महामंडळ मार्फत लागू जातली. ह्या येवजणेखातीर हावे ५ कोटी रुपयांची तरतूद केल्या.

सभापती महाशय, म्हज्या सरकारान GOA INSTITUTE OF FUTURE TRANSFORMATION नावाची स्वायत्त संस्था सुरू करपाखातीर मुखेल सचिवाच्या अध्यक्षतेखाला समिती स्थापन केल्या. ही संस्था सरकाराची ध्येय धोरणा थारावपाक मजत करतली.

सभापती महाशय, “क” श्रेणीच्या सरकारी नोकऱ्यांच्यो जायराती प्रत्येक खात्यामार्फत जाहिर जाताल्यो. हांतूत सरकारी यंत्रणा आनी परिक्षार्थी उमेदवार गुंतुन उरताले. हो प्रकार सुसूत्रीत करपाखातीर म्हज्या सरकारान ‘STAFF SELECTION COMMISSION’ ची स्थापना करून तें चालीक लायला.

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सभापती महाशय, प्रशासनाचे सुशासन जावचें हाजेखातीर सरकारी कर्मचाऱ्यांक नियमितपणान प्रशिक्षण दिवपी कार्यावळी घेवपाचो आमचो हावेस आसा. हातूंत GIPARD संस्थेचो मोलाचो वाटो आसतलो.

सभापती महाशय, अंदु वर्सा पावसांचे भिरांकूळ रूप आमी अणभवलें. तिळारी धरणाची दारां उघडची पडल्या कारणान उत्तर गोंयात हुंवार आयलो. आमची आपत्ति-वेवस्थापन यंत्रणा सज्ज आसल्याकारणान पडझड कमी करून लुकसाण मर्यादित दवरपाक मजत जाली. ह्या आपत्तीच्या कचाट्यांत पडिल्ल्या कुटुंबांक आमी ताकतीकेत रु. १ कोटी परस चड रकमेची मजत पावयली. ह्या वेळार अथक परिश्रम घेवपी State Disaster Management Authority च्या सगळ्या अधिकाऱ्यांचे खासा अभिनंदन.

‘Early Warning Dissemination System’ चालिक लावप, भूमीगत वीजवाहिनी घालप अश्या उपाययोजनांतल्यान लुकसाण उणे करपाचेर आमचो भर आसा. दाबोली, महालवाडा, पर्वरी, शिवोली, पिळर्ण आनी नगसें हांगा भोवउद्देशी चक्रीवादळ वेवस्थापन घरा बेगीनूच पुर्ण जावपाच्या वाटेर आसात.

SKILL DEVELOPMENT

सभापती महाशय, तंत्रशित्रण आनी कौशल्य विकास हाचेर आमच्या सरकाराचो भर आसा. आमच्या गोंयच्या तरणाट्यांक रोजगार मेळोवपाक मजत जावची म्हण नव्या ६ प्रशिक्षणांचो आमी आसपाव केला.

Multimedia animation, special effects अशा नव्या युगातल्या तंत्रगिन्यानाचोय आमी अभ्यासक्रमांत आसपाव केला. शिक्षण आनी रोजगार हांची सांगड घालपाच्या नदरेन सरकारी आयटीआय आनी MSME हाचेमदि सामंजस्य करार जाला.

BPL घटक, अनुसूचित जाती/अनुसूचित जमाती, दिव्यांग घटकांतल्या प्रशिक्षणार्थिक

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म्हयन्याक रु. ६००/- अशी अर्थिक मजतूय आमी करतात.

अनुसूचित जाती/अनुसूचित जमातीच्या प्रशिक्षणार्थिक आमी रु. २५००/- किमतीची

Trainee toolkit दिवपाचीय तरतूद केल्या.

केंद्र सरकारच्या NSDC मार्फत आमी कौशल्य विकास केंद्रा स्थापन करपाची मोख दवरल्या.

INFRASTRUCTURE

सभापती महाशय, अर्थिक मळार मंदिचें सावट आसुनुय म्हज्या सरकारान भलायकी, शिक्षण, कला संस्कृती, येरादारी हया क्षेत्रात व्हड प्रमाणात साधनसुविधा निर्माणाचे काम चालू दवरला.

- सचिवालयाची जोड इमारत बांदून विस्तार करप
- दिल्लीतल्या गोवा सदनाची पुनर्बांधणी करप
- आल्तिन पणजी हांगासर आसपी सर्किट हावस आनी सरकारी विश्रामगृह हांची सुधारणा करप
- लेखा संचालनालयाखातीर पर्वरी हांगा नवी इमारत बांदप ,
- म्हापसा हांगा जिल्लो वाचनालय,
- कुडतरी, बेतकी आनी वेळगें हांगा मुळावी आरोग्य केंद्रा बांदप,
- विठ्ठलापूर (मये), हरवळें (सांखळी), पैकुळ (वाळपय) आनी होडार (कुडचडे) हांगा पूल बांदप,
- कुडचड्या संजय स्कूलाची नवी इमारत बांदप
- फातोड्या नुस्ते मार्केट
- काणकोण हांगा आश्रम शाळेचे काम पुराय करप

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- पाटो पणजी हांगाचो प्रशासकीय इमारतीचो महत्वाकांक्षी प्रकल्प,
- उच्च न्यायालयाचे बांदकाम पुराय करप

अशे GSIDC मार्फत चालू आशिल्ले ५० परस चड प्रकल्प पुराय करप हि आमची मोख आसा.

PUBLIC WORKS

सभापती महाशय; रस्ते, पूल, उदका पुरवण, मलनिःस्सारण अशे महत्वाचे प्रकल्प करपाचे काम भौशिक बांदकाम खातें करता.

भारत सरकाराच्या सहयोगातल्यान चालू आशिल्ले प्रकल्प डिसेंबर २०२० पर्यंत पुराय करपाचो आमचो सकारात्मक प्रयत्न आसा.

जुवारी पुलाचे काम नेटान चालू आसा आनी डिसेंबर २०२१ पर्यंत काम पुराय जावपाची अपेक्षा आसा.

सभापती महाशय, आमचो हावेस आसा की गोंयातल्या प्रत्येक घराब्याक पीवपाच्या उदकाची जोडणी मेळपाक जाय. सध्या गोयांत ८७% घरांनी पिवपाच्या उदकाची जोडणी आसा आणि हो आकडो १०० % करपाची आमची मोख आसा.

आमच्या सरकारान काय महत्वाची कामा हातांत घेतल्यात -

- पणजी आनी फोंडे म्हालाक उदकापुरवण लक्षात घेवन ओपा हांगा २७ एमएलडी प्रकल्प कार्यान्वित जाला.
- रु. ५२ कोटी खर्च करून शिरोडा हांगा म्हैसाळ धरणाचेर १० एमएलडी चो प्रकल्प पुराय जाला

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- रु. १०० कोटी खर्चुन गांजे वाळपय हांगा २५ एमएलडी प्रकल्प तशेच पेडणे- चांदेल च्या प्रकल्पाची क्षमता १५ एमएलडी वयल्यान ३० एमएलडी करपाची मोख आसा.
- मुर्गाव आनी साखळी मतदारसंघात उदका पुरवणेचो सुधार करपाखातीर रु. १३ कोटींची तरतूद केल्या.
- साळावलीतल्यान LIFT IRRIGATION प्रकल्पाच्या माध्यमातल्यान सांगे हांगा टाकयेत उदक पावोवपाचो आमचो विचार आसा.
- गिरी हांगाचो उदक प्रकल्प तशेच लाटंबार्से IDC खातीर उदकापुरवण सुरळीत करपाक आमठाणे धरणाची क्षमता वाडोवपाचे काम आमी हातात घेतले.

सभापती महाशय, ग्रामीण वाठारांतल्यान उदकाच्या मागणेचीय आमी दखल घेतल्या. विशेष करून प्रियोळ मतदारासंघातल्या अनुसुचित जमातींच्या लोकवस्त्यांक उदका पुरवण मेळची हाची आमी जनताय घेतल्या.

सभापती महाशय, गोंयातल्या महत्वाच्या शारांनी आनी पर्यटन क्षेत्रांनी मलनिःसारण प्रकल्प नेटान पुराय जाता. पुराय गोंयात टप्प्या टप्प्यान मलनिःस्सारण प्रकल्प पुराय करपाचो आमचो यत्न आसा.

WATER RESOURCES

सभापती महाशय, “म्हादय म्हज्या आवय परस चड महत्वाची” ह्या वाक्याचो हाव पुनरुच्चार करता. म्हादयच्या बाबतीत गोंयकाराच्या न्याय्य हक्काचेर कसलीच तडजोड जावची ना हे आयज पुराय जबाबदारेन नमूद करता.

केंद्रिय पर्यावरण खात्यान कर्नाटक सरकाराक बरयिल्ल्या पत्राक लागून खूब संभ्रम पातळिल्लो. आमी ताकतिकेन ह्या विशयाचोर केंद्र सरकाराकडे भासाभास करून ते पत्र

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फाटी घेवपाक लायले. कोणाच्याच दबावाक बळी पडनासताना आमी फुडेय यत्न चालू दवरतले

प्रधानमंत्री नरेंद्र मोदी, गृहमंत्री अमित शाह तशेच पर्यावरण मंत्री प्रकाश जावडेकर हांचेकडे आमी ह्या विषयाचेर तोडगो काडपाच्या नदरेन चर्चा सुरू दवरल्या. सर्वोच्च न्यायालयातूय गोंयची बाजू आमी भक्कम पणान मांडल्या.

म्हादयच्या प्रवाह क्षेत्रात ल्हान धरणा, बंधारे आनी जलकुंभ हांचे निर्माण करपाखातीर हांवे रु. ५० कोटींची अर्थिक तरतूद केल्या तशेच केंद्र सरकारच्या जल -शक्ति अभियानाकडे जोडपालव करपाचोय आमचो यत्न आसा.

सभापती महाशय, तिळारी प्रकल्पातल्यान मोपा विमानतळाखातीर उदका पुरवण करपाचो प्रकल्प ह्या वर्सा पुराय जातलो.

सभापती महाशय, राज्यांतल्या उदकाच्या नैसर्गिक स्रोतांचे पुरुरुज्जीवन आनी संवर्धन करप हि आमची प्राथमिकता जावन आसा.

साळ आणि म्हापसा नदयांतलो गाळ उसपप, कोलवा खाडीचे पुनरुज्जीवन, सांतइनेज खाडी नितळ करप हि कामा बेगोबेग सुरू जातली.

हुंवाराचेर नियंत्रण घेवपाखातीर पणजी हांगा नवे Pumping Station सुरु करप ह्या कामाक आमी प्राधान्य दितां.

AGRICULTURE

सभापती महाशय, मायनींग वेवसाय बंद जाल्या उपरांत शेती वेवसाय हो व्हड प्रमाणात रोजगार निर्माण करपी म्हण मुखार आयलो.

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नवें तंत्रगिन्यान वापरून शेती वेवसायाक प्रगतीशील करप हो खरो आव्हानात्मक विशय आसा. म्हज्या सरकाराची प्राथमिकता जावन आसा की फुडल्या तीन वर्सांभितर १०,००० हेक्टर लागवडीची जमीन सेंद्रिय शेतीखाला हाडची.

सेंद्रिय शेतीक प्रोत्साहन दितानाच गोंय राज्यांत “Organic Agriculture University” स्थापन करपाचो आमचो मानस आसा.

आमी प्रधानमंत्री किसान येवजण चालिक लावन ७१५४ शेतकामत्यांक सुमार रु.३.६५ कोटीची मजत दिल्या.

सभापती महाशय, गोंय हे घड्ये देशांतले एकमेव राज्य जें भाजीपालो विकतो घेवन रास्त दरान नागरिकांमेरेन पावयता. म्हज्या सरकारान स्थानिक शेतकारांकडल्यान ५५० मेट्रिक टन भाजी घेवन, २.३१ कोटी फारिक केल्या. Goa State Horticulture Corporation हाका आमी रु. २२ कोटींची अर्थिक मजत दितात.

स्थानिक लोक शेतीकडेन आकर्शित जावचे, हांतूत आनीक मजत जावची म्हण आमी अन्न प्रक्रिया उद्देग स्थापन करपाचेर भर दितले.

सभापती महाशय, स्थानिक भाजीपालो रोवपाक प्रोत्साहन दिवप गरजेचें जावन आसा. ह्या भाज्यांक मागणी आसा आणि शेतकाराक मोबदलो बरो मेळटा. ह्यो भाज्यो आनी तांची बियां जतन करप गरजेचे कारण ह्या भाज्यांक बरी रोगप्रतिकारशक्ती आसता, स्थानिक भाजीपालो रोवपी शेतकारांक बी आनी खत घेवपाक तशेंच जमीन तयार करपाक सरकार मजत करतलें.

सभापती महाशय, पर्यावरण तशेंच मनशाच्या जीणेच्या नदरेन उदकाचें महत्व अनन्यसाधारण जावन आसा. जलसंस्रण जलसंवर्धन ह्या क्षेत्रात बळगें मेळचे म्हण पश्चिम घाट विकास

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कार्यावळ 'हांव जाहिर करतां. पश्चिम घाटाच्या संवधर्नाखातील हे एक महत्वाचे काम थारतले.

सभापती महाशय, आमच्या स्थानिक शेती उत्पादनाक बरें नाव मेळत आसा. खोला मिरसांगेक GI-TAGGING जावप हि एक खासा गजाल. ह्याच धर्तेचेर मयडेची केळी, सात शिरांचे भेंडे, ताळगाव आगशेंची वायंगी, मानकुराद आनी मांगेलार (हिलारियो) आंबे हांका GI-TAGGING मेळचे म्हण आमचे प्रयत्न आसात.

सभापती महाशय, शेतां-भाटानी काम करपाक स्थानिक लोकांनी फुडाकार घेवचो म्हण आमी "श्रम-सन्मान" येवजण सुरू करपाचे थारायला. ह्या येवजणेखाला स्थानिक कष्टकरी कामगारांक सरकार आर्थिक मजत/ जीवन विमो दिवपाचेर विचार करता. येवजणेची मांडावळ बेगिनूच जाहीर जातली.

सभापती महाशय, साबार क्षेत्रातल्या शेतकारांचे उत्पन्न वाडचे हाचेर केंद्र सरकाराचो खासा भर आसा.

आमीय राज्यांत दूध उत्पादनाचेर भर दिवन दुग्ध वेवसायिकांक सक्षम करपाची मोख दवरल्या. चडान चड शेतकार दुग्ध व्यवसायाकडेन आकर्शित जावचे म्हण प्रायोगिक तत्वाचेर आमी साळ, कुंकळी आनी काणकोण हांगा 'दुग्धग्राम येवजण' चालिक लावपाचे थारायला. ह्या येवजणे खाला

- विशेष पशुवैजकी अधिकाऱ्या कडल्यान २४ वरा सहाय्य,
- गाय घेवपाक ९० टक्के पर्यंत अनुदान,
- हरवे तण लागवड करपाक - यंत्र घेवपाक अनुदान,
- २७ म्हयन्यांपर्यंतच्या पाडकांक पोषक खाण दिवपाखातीर मजत; हाची तरतूद केल्या.

सहकारी तत्वाचेर कार्य करपी संस्थांक दुग्ध उत्पादन वाढोवपाखातीर अर्थिक मजत दिवचोय आमी विचार करतात.

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दिवचले एक नवें पशुवैजकी इस्पितळ बांदपाचो विचार आसा.

भटक्या गोरवांचो सांबाळ करपाक पंचायती मार्फत मेळपी अनुदान आता बिगर सरकारी संस्थांक आता पशू-संवर्धन खात्या मार्फत दिवपाची वेवस्था आमी चालीक लायता.

FISHERIES

सभापती महाशय, उदकाच्या स्रोतांचे जतन करून गोंयातल्या नुस्त्याचें प्रमाण आनी दर्जो सुदारपाचेर आमचो भर आसा. म्हजें सरकार स्थानिक नुस्ते मारपी लोकांच्या हिताआड काम करचे ना. पारंपरिक नुस्ते मारपी लोकांक नव्या ज्ञानाचो आनी तंत्रांचो वापर करून BLUE ECONOMY च्या वाढीखातीर आमी हातभार लायतले.

TOURISM

सभापती महाशय, पर्यटन क्षेत्र म्हळ्यार गोंयचे अर्थवेवस्थेचो कणो म्हणल्यार अतिताय जावची ना. राज्यातली व्हड प्रमाणात लोकसंख्या पर्यटन क्षेत्राचेर प्रत्यक्ष वा अप्रत्यक्षरित्या निंबून आसा.

म्हजें सरकार निरंतर यत्न करता की गोंयात अंतरराष्ट्रीय दर्जाच्यो साधनसुविधा निर्माण जावच्यो आनी चडान चड पर्यटक हांगा आकर्शित जावचे.

सभापती महाशय, गोंयाभायले लोक गोंयात येवन लग्न समारंभ करपाकूय आकर्शित जातात हि बरी गजाल.

सभापती महाशय, आमी पळयतात की गोंयात येवपी पर्यटक फक्त दर्यावेळांकडेनूच आकर्शित जाता. पूण आता आमी ECO TOURISM, HINTERLAND TOURISM, ADVENTURE TOURISM आनी MEDICAL TOURISM हाचेर भर दिवपाचो थारायला. पर्यटन खात्याकडे नोंदणी करपी वेवसायांक योग्य प्रसिद्धी दिवपाचीय वेवस्था जातली.

पर्यटकांक गोयांत फसवणूक जावची न्हय आणि बरी नामना मेळचि म्हण आमी “TOURIST

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GUIDE SUPPORT SCHEME” जाहीर करता. गोयांत theme park , amusement park अशे नावीन्यपूर्ण प्रकल्प सुरू करपाचेर आमचो खासा भर आसा.

गोंयचे गिरेस्त दायज जगाक कळचे म्हण आमी प्रयत्न करतात. ह्याच नदरेन

- दिवचले आणि सत्तरी तालुक्यांनी HERITAGE CIRCUIT निर्माण करप, जैनमंदिर, सुर्यमंदिर हांचो पर्यटन वाढिखातीर सुदार करप हि कामा आमी हातात घेतात.
- बोंडला अभयारण्य वाठार Botanical Park म्हण पर्यटन स्थळ जावचे हाचेरुय प्रयत्न जातले.
- नेत्रावळी घसघसो, Strawberry Plantation, कोळम हांगाची प्राचीन प्रस्तरशिल्प सुवात हांका धरून सांगे Tourism Circuit करपाचोय विचार आसा.

सभापती महाशय, पावसाळ्यान पर्यटकांक चड आकर्शित करपाखातीर दुधसागर परिसरान भगवान महावीर अभयारण्य वाठारात आसपाव आसपी, तशेच सुरलचो घसघसो हांगासर गावातल्या तरणाट्यांच्या सहाय्यान ट्रेकिंग खातीर पर्यटन आमी प्रोत्साहित करतले.

SOCIAL AND TRIBAL WELFARE

सभापती महाशय, आदिवासी समाजाच्या उत्थानाखातीर शिक्षण आनी साधनसुविधा हांच्या विकासाचेर आमी भर दिला.

रानांनी पुर्वापार रावत आयल्ल्या लोकांच्या वनाधिकार विशयाचेर, आमी बेगोबेग निर्णय घेवपाचे थारायला.

सभापती महाशय, प्रधानमंत्री जीवनज्योती वीमो येवजण गोंयात चडांत चड लोकामेरेन पावची हाचेखातीर आमी निर्णय घेतला की समाजकल्याण खात्याच्या येवजणांचो लाव घेवपी प्रत्येकाक हो विमो घेवप बंधनकारक आसतले.

सभापती महाशय, पयली अस्तित्वात आशिल्या संजीवनी येवजणेची कार्यपध्दत बदलून ज्येष्ठ नागरिक, स्मृतीभ्रंश जाल्ले दुयेती हांच्याखातीर काम करपी संस्थाक आमी अर्थिक

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मजत दिवपाचें थारायलां.

दिव्यांग व्यक्तींक यो-वच करप सोपे जावचें म्हण आमी सुमार ३० इमारतीनी

ACCESSIBLE INDIA CAMPAIGN च्या अंतर्गत बदल घडावपाचे थारायला.

कर्णबधिर लोकांक यंत्र बसोवपाखातीर अर्थिक मजत दिवपाचोय आमचो प्रस्ताव आसा.

सभापती महाशय, राज्यातल्या अनुसूचित जातीच्या शिक्षणिक प्रगतीखातीर खासा

अभ्यासकेंद्र सुरू करपाखातीर आमी प्रयत्नशील आसात.

सभापति महाशय, पारंपारिक वेवसायांत काम करपी गोंयकारांक ते वेवसाय पुनर्जीवित

करपाखातिर आमी “सहायता येवजण” जाहीर करता.

अनुसूचित जाती आनी हेर मागासवर्गाखातीर उत्तर तशेच दक्षिण गोय जिल्ल्यांनी दोन भौशिक

सभाघरा बांदपाची मोख आसा. अस्तित्वात आशिल्ल्या समाज कल्याण येवजणांक आनीकुय

बळकटी दिवपाखातीर आमी यत्न करतले.

सभापती महाशय, दयानंद सामाजिक सुरक्षा येवजणेखाला, १,३६, ७४९ लाभार्थी वट्ट रू.

२२८.१७ कोटी वाटप जाला. सबका साथ सबका विकास ह्या विचारधारेक आदारून आमी

समाजातल्या सगळ्या दुर्बल घटकांक सक्षम करपाक कटिबध्द आसात.

सभापती महाशय, पारंपरिक कारागिर आनी ताची कुशलता सांभाळप तशेंच तांका स्वयं

रोजगाराखातीर उत्तेजन दिवप ह्या नदरेन आमी स्वावलंबन येवजण चालिक लावपाचे

थारायला. ह्या येवजणेखातला सध्या हस्तकारागीर म्हण काम करपी वा निवृत्त जाल्ले कुशल

कारागीर हांचेमार्फत तरणाट्यांक प्रशिक्षण दिवपाचे काम जातले. गोंय हस्तकला

महामंडळामार्फत तांच्या वस्तुंक विक्री सहाय्य आमी दितले.

अनुसूचित जमातीतल्या बांधवांखातीर खासा “Tribal Bhavan” बांदपाचो आमचो यत्न आसा.

WOMEN AND CHILD DEVELOPMENT

सभापति महाशय, आंगणवाडी कर्मचारी आणि सहाय्यक हांच्या सेवेची दखल घेवन आमी तांची निवृत्ती घेवपाची पिराय ६० वेल्यान ६२ वर्सा करपाचे, तशेच तांच्या मानधनात वाढ करपाचे थारायला.

सामाजिक सुरक्षेची गरज जाणून आमी १०,००० लाभार्थीक बेगोबेग गृह आधार येवजणेची मंजूरी पत्रा दितले.

CIVIL SUPPLIES

सवाय धान्य दिवपी दुकानदारांक प्रोत्साहन दिवपाखातीर आमी तांका मेळपी फायद्याच्या टक्केवारीत वाढ करतले.

धान्याचो पुरवठो करपी वाहनांक GPS यंत्रणा बसोवन गैरवेवहारांक आळो घालपाक आमी यत्न करतले. धान्याचो साठो करपाखातीर दोन नवे warehouse बांदपाची आमी तरतूद करता.

CO-OPERATION

सभापती महाशय, हालीच्या तेपार आमी पळयतात की बँको आनी पतपुरवठा संस्थानी पैशे दरवपी लोकांक लुकसाण सोसचे पडटा. गोंयात सध्याक पगार जोडपी लोकांच्यो २६९ सहकारी पतसंस्था, १२८ नागरी सहकारी पतसंस्था आनी ६२ भोव उद्देशीय पतसंस्था कार्यरत आसात. अशा पतसंस्थानी पैशे दवरपी हे श्रमजीवी आनी मध्यमवर्गीय लोक आसतात. एखादी अशी पतसंस्था बंद पडपाच्या मार्गार आसल्यार लोकांक लुकसाण सोसपाक पडचे न्हय म्हण हाव सहकारी पतसंस्थानी आशिल्ल्या रु. १ लाख मेरेनच्या रकमेचो विमो करपाची येवजण जाहिर करतां.

राज्यातल्या सहकार क्षेत्रातल्या संस्थांक आधार दिवन सहकार चळवळ बळीष्ट करपाक योग्य ती भाग-भांडवलाची आमी तरतूद करपाचे थारायला .

INDUSTRIES

To promote Goa as an investment hub, my Government is focused on making the system transparent by introducing the Ease of Doing Business (EoDB) through the Goa Investment Promotion Board.

Currently, 50 services of 10 departments such as Labour and Employment, Factories and Boilers, GSPCB, TCP etc., can be availed through single window system. I also propose to get more services from other departments on board.

Speaker Sir, to promote the state of Goa as an investment friendly destination, my government supported the first “Vibrant Goa Summit” to assure the investors and industries the continuous support from state Government.

To ease the commutation to workplace in industrial estates, it is proposed to provide shuttle service buses from distant locations.

LABOUR WELFARE

Speaker Sir, the Goa Building and Other Construction Workers Welfare Board has an amount of Rs. 300 crores available under its corpus. I propose to effectively utilize this amount by implementing all the existing schemes for the welfare of labours.

In order to have a real time database of labour force in the state, I propose to introduce a single universal labour and employment smart card for the work force.

The process of setting up a Career Counselling Centre in association with Confederation of Indian Industries has started.

EDUCATION

विद्या ददाती विनयं, विनयाद याति पात्रताम्।

पात्रत्वाद्धमाप्नोती धनाद्धर्मं ततः सुखम्॥

सभापती महाशय, विद्येतल्या विन्नमपण येता, विनम्रपणातल्यान पात्रता मेळटा, आनी पात्रताय आशिल्ल्या मनशाक धन आनी सुख दोनुय मेळटा!

सभापती महाशय, म्हज्या सरकाराचो ध्यास आसा की गोंयांत सगळ्या वाठारांनी बरें आनी दर्जेदार शिक्षण मेळचें. दर्जेदार साधनसुविधा, कल्पक शिक्षणपध्दती आनी शिक्षकांच्या कौशल्यांचे मुल्यवर्धन हांतूतल्यान समाजाच्या सगळ्या घटकांक सुशिक्षित करपाखातीर आमी प्रयत्नशील आसात.

सभापती महाशय,

- शिक्षणाचो दर्जो निरंतर सुदारचो म्हण आमी नाविन्यपूर्ण पध्दतीचो आसपाव करीत आसां.
- शिक्षक आनी विद्यार्थी हांचेभितर सुसंवाद आनी वैयक्तिक सहभागाक प्रोत्साहन दिलां.
- साधनसुविधा सुधार आनी निर्माण हाचेखातीर आमी १३८ शाळांत ३४.३५ कोटी इतलो खर्च केल्लो आसा.
- धावी आनी बारावी शिकपी भुरग्यांक आपल्या फुडल्या शिक्षणाची दिका थारावपाक मजत जावची म्हण तांका समुपदेशनाची व्यवस्था आमी केल्या. तशेच UPSC सारक्या स्पर्धात्मक परीक्षांची म्हायती दिवपी केंद्रा स्थापन करपाचेरुय आमी विचार करतात.
- शालेय शिक्षण आनी उच्च शिक्षण हांचेमदि सुसूत्रता हाडपाखातीर शिक्षणतज्ञांची एक समिती गठीत केल्या.

सभापती महाशय, विज्ञानिक दृष्टीकोण आनी विज्ञान आधारीत विचारांचे आदान प्रदान

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जावचे म्हण आमी मनोहर पर्रिकर विज्ञान महोत्सव आयोजित केल्लो. विद्यार्थी संशोधक, अभ्यासक हांका चालना मेळची ह्या उद्देशान हाचे फुडेंय हो विज्ञान महोत्सव आमी आयोजित करतले.

सभापती महाशय,

- राज्यात National school of law ची स्थापना केल्या.
- गोंयच्या शिक्षण क्षेत्रात आनीकूय दर्जेदार संस्थांचो आसापाव जावचो म्हण आमी Goa Private University Act अमलांत हाडपाचे थारायला.
- गोंय विद्यापीठात आमी Manohar Parrikar School ची स्थापना केल्या. ह्या संस्थेच्या माध्यमातल्या न्याय, प्रशासन, आदिवासी कल्याण अशा विशयांचेर पदव्युत्तर शिक्षण तशेच डॉक्टरेट संबधी अभ्यास जातलो.
- सत्तरी हांगा आयआयटी सुरू करपाचेर काम सुरू जाला, कुंकळी हांगा एनआयटी चे बांदकाम सुरू जाला.

सभापती महाशय, उद्देगीक मळार कसली मागणी आसा आनी कौशल्य विकासाखातीर कसलें प्रशिक्षण जाय हाची उजळणी जावप गरजेंचे. त्या नदरेन आमी शिक्षकांखातीर Industrial Internship चो उपक्रम चालिक लावपाचें थारायला. हाचो परिणाम म्हण आमका स्थानिक विद्यार्थ्यांक बरो फुडार आनी रोजगार दिवपाक मजत जातली.

सभापती महाशय, तंत्रगिन्यानाचो वापर करून व्यवसायिक अभ्यासक्रमांची प्रवेश प्रक्रिया सुटसुटीत करपाचो आमचो प्रयत्न आसा.

GOA COLLEGE OF ARCHITECTURE हांगा M. Arch. Urban Design आनी M. Arch Sustainable Habitat हे दोन नवे अभ्यासक्रम २०२०-२१ वर्सा सुरू जातले.

FORESTS

सभापती महाशय, मनीस आनी रानटी जनावरां हांच्या सह-अस्तित्वाचो मुद्दो दिसानदिस उग्रपणान मुखार येवपाक लागला.

रान वाठारांनी आशिल्ल्या शेता भाटांनी जावपी जनावरांचो उपद्रव वाडत आसा. हाचेर उपाय काडपाखातीर आमी रान क्षेत्रांत चडांत चड फळा दिवपी झाडा रोवपाचो निर्णय घेतला. हे तरेन माकड, खेती भाटांनी/ कुळागरांनी येवपाचें प्रमाण उणे करूं येता. हे करपाखातीर कांपा फंड वापरपाचो आमचो विचार आसा.

वाळपय हांगासर FOREST RESEARCH AND TRAINING INSTITUTE सुरू करप तशेच BIRD FESTIVAL सारक्या उपक्रमांक प्रोत्साहन दिवपाचेर आमचो खासा भर आसा.

सभापती महाशय, आल्तिनो पणजी हांगा राना खात्याचे मुख्यालय तयार जाला, हाचेवांगडा धारबांदोडे आनी सातपाल हांगा BIODIVERSITY PARK, मिरामार हांगा Conservation Reserve Interpretation Centre चालिक लावप ह्या कामांक आमी प्राधान्य दिलां.

LOCAL BODIES

Speaker Sir, Goa has a two-tier system of local self-government under the Panchayat Raj. We have 191 Village Panchayats and 2 Zilla Panchayats along with 14 Municipal Authorities.

Speaker Sir, precise assessment of the finances of local bodies is important in order to ensure effective local self-governance. In this direction, my government proposes to reconstitute the State Finance Commission for a fresh term on a priority basis.

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I propose to introduce professional tax under local bodies to augment the revenue sources of these local self-governance bodies along with revamping of the District Planning Boards.

Speaker Sir, I propose to train the staff of local bodies in double accounting system, with the help of Institute of Chartered Accountants of India- Goa Chapter.

This is one of the criteria for accessing performance grants of Union Finance Commission.

In continuation with this thought process, it is also proposed to empower the Zilla Panchayats in both the districts. My government proposes to extend recommendatory powers to zilla panchayat members for carrying out certain priority works within their jurisdiction. Also, the Zilla Panchayat members would be mandatory special invitees to the Gram Sabha of the village panchayat within their respective constituency.

Speaker Sir, under Swacch Bharat Mission - Urban, the state of Goa has been certified as Open Defecation Free (ODF) by Quality Control of India (QCI) team. There is 100 percent door to door collection of waste. Segregation of waste is about 86 percent in the fourteen urban local bodies. A plan of action is proposed in various ULBs which will augment wet waste treatment capacity using Bio-Methanation Technology. Beautification of Lohia Maidan at Margao will be taken up on a priority basis.

The Integrated Smart City Development Pvt Ltd will be further strengthened to make the capital city of Panaji into a world class destination.

HOUSING

Speaker Sir, under Pradhan Mantri Awas Yojana -Urban, a total of 640 applicants have benefited with subsidy amounting to Rs. 10 crores.

My government desires to take forward the execution of ambitious low-cost housing project at Colvale under Goa Housing Board.

In doing so and keeping the local Goan resident in mind, certain eligibility criteria for future allotment of tenements would be suitably amended to increase the residency period for the applicant to 25 years.

A long pending proposal of construction of Goa Bazaar will be taken up in next financial year.

HEALTH

Speaker Sir, the health indicators in Goa are one of the best in the country. The Deendayal Swasthya Seva Yojana is one of the ideal schemes which has provided affordable health care facilities to the poor and vulnerable in the state. As on date, 2.32 lakh families have been enrolled under the scheme.

Ayushman Bharat and Pradhan Mantri Jan Aarogya Yojana has been successfully launched in the State. As on date, 20,688 golden records have been created. There are 11 public hospitals and 13 private hospitals empanelled under the scheme.

I propose to establish facilitation centres of insurance companies in Goa Medical College, for patients availing medical insurance cover.

Super Speciality Hospital and Cancer Research Center, Margao District Hospital, Chicalim Cottage Hospital, Cortalim Hospital, PHC Candolim. are some of the iconic Healthcare projects which will strengthen the Health Sector in Goa.

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Speaker Sir, in continuation of the idea of attracting prestigious private educational institutions in the State, I propose to develop the South Goa District Hospital as a Medical College on PPP mode.

Speaker Sir, my Government is committed to strengthen the health infrastructure in the state. Under National AYUSH Mission, I propose to set up AYUSH mental health care clinic.

I also propose to construct a hostel to accommodate Post Graduate dental students of Goa Dental College and Hospital.

I also plan to start M. Phil in Clinical Psychology from the next academic year.

ART AND CULTURE

Speaker Sir, Goa has a very strong tradition and legacy in art and culture. The state has a widely spread and very efficient infrastructure to display various forms of art.

Kala Bhavans have been proposed to be established at Mapusa, Pernem, and Sanguem. Kala Mandir at Cortalim will be made operational soon. I also propose to strengthen the existing infrastructure at Ravindra Bhavans.

I propose to revive the scheme to provide musical instruments to cultural troops like Bhajani Mandal, Choir Groups and Shigmotsav Mandals.

It is our endeavour to set up a new Goa State Museum. Simultaneously it is our endeavour to restore the historic forts and fortresses in the State.

Speaker Sir, in order to facilitate faster public access and delivery, archival records will be digitized. I propose to conserve 1 lakh archival records for posterity.

SPORTS

Speaker Sir, my government will be hosting national games from 20th October 2020 to 4th November 2020 wherein approximately 9,500 top athletes of the country and 2000 officials will participate in 37 disciplines. We have constructed state of the art infrastructure facilities for conduct of these games.

We have made a budgetary allocation of Rs. 250 crores aimed at successful organising of the National Games.

ENVIRONMENT

My government will expedite the process of constituting the State Bio-Diversity Board on priority basis.

My government will complete the process for notification of Coastal Zone Management Plan 2011 and 2019 on priority.

My Government will also start implementation of the Integrated Coastal Zone Management Project funded by the World Bank in the next five years. The expected outlay for this project would be around Rs.200 crores. The project will include sand dune restoration, study on accretion of silt, erosion of rivers, biodiversity indexing and riparian biodiversity.

HOME

Speaker Sir, the overall crime situation in the state is under control. Due to various preventive measure taken, the crime rate has decreased by 10.4 percent. Speaker sir, the launch of E-challan systems has made the payment process completely transparent allowing payment through credit/debit cards.

It is proposed to upgrade forensic science laboratory to deal with cybercrime, narcotics etc.

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It is proposed to set up an INTEGRATED INSPECTION PLAZA at all the major entry points into the State for verifying of all goods for their quantity and quality as well as document verification.

Speaker sir, I propose to strengthen the existing law and order machinery by setting up new police stations at Quepem, Maina-Curtorim and Sanguem and also recruit about 1200 police personnel.

The Police force would be modernized using latest machinery and allied infrastructure.

I also propose to construct High rise buildings consisting of 224 'B' type quarters at Porvorim and to construct of 42 'B' type quarters at Arlem, Margao.

INFORMATION AND PUBLICITY

Speaker sir, the organization of IFFI under the aegis of ESG has brought a worldwide acclaim to the state. In view of the same, I propose to construct a state-of-the-art convention centre with 5000 sitting capacity on PPP mode.

Speaker Sir, department of information and publicity is ideally the mouthpiece of the Government for reaching out to the people with our programmes and policies. In view of the same, I propose to empower this department by upgrading their system and procedures by using modern day technology and platforms.

My government will implement the long-pending "Advertisement Policy".

Speaker Sir, my government will introduce a legislation "Goa Journalist Welfare Bill", which will protect them from violence and any damage to their life and property, while discharging their duties.

INFORMATION TECHNOLOGY

Speaker Sir, my government has been promoting information and communication technology for the benefit of the people of Goa. My government would also like to encourage entrepreneurship in the field of Information Technology.

Registration of 17 new start-ups and incentives amounting to Rs.81.84 lakhs are already approved. My government has signed a MoU with M/s STPI for establishment of state-of-the-art incubation facility at Dona Paula. I propose to expedite the setting up of electronic manufacturing facility at Tuem.

SCIENCE, TECHNOLOGY and WASTE MANAGEMENT

Speaker sir, my government is instrumental in bringing ban on single use plastic, burning of plastic with enactment of Goa Non-Bio-Degradable Garbage (Control) Amendment Act, 2019. My Government is in the process of establishing a plant converting Plastic Waste to Fuel and Energy.

The issues pertaining to management and disposal of e-waste, hazardous waste, biomedical waste, construction waste as well as plastic waste are being addressed.

My government has initiated the process of establishing waste disposal facility at Bainguinim having a capacity of 250 MT.

I also propose to enhance the waste handling capacity of Saligao Treatment Plant from 150 TPD to 250 TPD. The Environmental Clearance for the same has already been granted.

The solid waste management facility at Cacora will also be made functional on priority.

Speaker Sir, my Government is concerned about climate change and thus is keen on encouraging optimum utilization of alternate energy resources.

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As a part of this, my Government has simplified the Goa Solar Policy 2017. Solar rooftop installation of 3.8 MW capacity has been completed. A trial of wind and solar hybrid system has been successfully carried out and now I propose to implement the same on a larger scale.

TRANSPORT

Speaker Sir, electric vehicles are widely gaining markets across the globe. The automotive industry is rapidly shifting from traditional fuel-based technology to eco-friendly technologies. To establish Goa as a model international standard for electric vehicles, I propose to add 50 electric buses to the existing fleet of Kadamba buses along with associated infrastructure such as charging stations at all Kadamba Bus Stands. I also propose to undertake construction of Mapusa and Quepem Bus stand along with speedy completion of proposed bus stands at Bicholim and Sankhali.

Speaker Sir, I propose to introduce environment-friendly Solar Hybrid Ferry in the next financial year. I also propose to complete the construction of four floating jetties; three in Mandovi river and one in Chapora River. Further, I will take up reconstruction of lighthouse at Campal and reconstruct the same for navigation.

CIVIL AVIATION

Speaker Sir, it is my pleasure to inform this August House that Hon'ble Supreme Court has upheld the environmental clearance granted for the Mopa airport project and allowed the construction work to resume. Originally, the first phase of the project was to be commissioned by 3rd September 2020. However, the impact of restraint by the courts on the construction work is being assessed and revised date of the commissioning of first phase of the project is being worked out. In all probability, the first flight is expected to take off from Mopa in first quarter of 2022. I also propose to set up a skill development center at Mopa for

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providing training to youth in order to equip them with necessary skills for employment at airport.

POWER

Continuous power supply is the main requirement for the public, tourism industry as well as manufacturing units. Hence it is our endeavour to upgrade and improve the current power distribution system

We propose to complete underground cabling in general and also overhead bunch cabling in remote areas to ensure un-interrupted quality power supply to domestic, commercial and industrial units.

MINING

सभापती महाशय, गोंयची अर्थवेवस्था आनी रोजगार हातूंत मायनिंग कारवायांक लागून तशेंच कोर्टाच्या आदेशाक लागून गोंयात काय तेप हो वेवसाय पुराय बंद आसा. म्हज्या सरकारान हो वेवसाय परत सुरू जावन संबंध्यित जनतेक थाकाय मेळची म्हण प्रयत्नांची पराकाष्ठा केल्या.

सांगपाक खोस भोगता की फाटल्या सप्तकांत मा. सर्वोच्च न्यायलयान गोंयांत १५ मार्च २०१९ पयलीं काडिल्लें मीन विकपाक परवानगी दिल्या. हो गोंयच्या जनतेक थाकाय दिवपी आनी अर्थवेवस्थेक बळगें दिवपी निर्णय जावन आसा.

सभापति महाशय,

- सर्वोच्च न्यायालयाच्या ७ फेब्रुवारी २०१८ च्या निर्णयाचेर पुनर्विचार याचिका दाखल करप,
- डंप मालाच्या हाताळणी खातीर सर्वोच्च न्यायालयांत Interlocutory Application दाखल करप,
- Royalty Paid खनिजाची वाहतूक करपाक परवानगी मेळोवप
- मायनिंग व्यवसाय सुरू जावपाखातिर पर्यायी मार्ग सोदप
- खनिज मालाची E-auction करून विक्री

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ह्या पंच-सूत्री प्रयत्नांतल्यान आमी हो उद्योग परत सुरू करून, लोकांक परत एकदा रोजगाराच्यो संधि निर्माण करपाक शकतले हाचो म्हाका ठाम विश्वास आसा!

सभापती महाशय, मायनिंग वेवसाय आनी पर्यावरणाचो सांबाळ हाचो मेळ सादपाक आमी खास जतनाय घेतले. Major minerals, Minor Minerals तशेंच रेंवेचो वेवसाय पर्यावरण कायद्यांचो आदर राखून चालू उरचो हाचेखातीरूय आमी खासा यत्न करीत आसा.

PART B:

TAX PROPOSALS

Speaker Sir, in Part-A of the budget speech, I have focused on infrastructure development and proposed to take up various works which will require sufficiently large amount of expenditure.

Speaker Sir, the excise revenue collection in 2018-19 was Rs. **477.67 crores** which saw a rise of 16.5% over previous year. There are apprehensions about the leakages of revenue which need to be plugged. Therefore, I propose to introduce “Holograms” on each bottle, which would authenticate the genuineness of liquor and prevent duplication.

- I propose to enhance the excise duties and fees which would generate a revenue of approximately Rs. 100 crore, details of which are in Annexure - A.
- I propose to increase the value of stamp duty for swearing on affidavit from Rs. 50 to Rs. 100, which was last revised in 2013.
- I propose to increase the notified land rates as per Determination of True Market Value of Property Rules, which were last revised/notified in 2013.

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- I also propose to increase conversion fees under Land Revenue Code, which were last revised in 2016, and also rationalize the categories of land on which conversion fees that will be charged.
- Speaker Sir, the court fees under “Goa Court-Fees Act” were last revised in 2014, and will be marginally increased.

This exercise will mobilize an additional revenue of about Rs. 150 crore.

The Govt. is also exploring the possibility of generating additional non-tax revenue from various means.

म्हजें अर्थसंकल्पीय संबोधन सोपयता आसताना सगळ्या गोंयकारांक उलो मारता की ताणी ह्या सरकाराचो हात बळकट करचे. आमी हे फावट पयलेच खेपे जनतेकडल्यान बजेट सुचोवण्यो मागल्या आनी सगळ्यांनी बरो प्रतिसाद दिलो. सत्तापक्ष, विरोधी पक्ष, समाजसेवक, विद्यार्थी, पत्रकार, उद्येजक सगळे आमी एकठांय येवन एक भांगराळें गोंय घडोवया. ह्या वेळार सर्गेस्त अटलजींच्यो काय ओळी याद जातात.

“सन्मुख फैला अमर ध्येय पथ, प्रगति चिरन्तन कैसा इति अथ,
सुस्मित हर्षित कैसा श्रम श्लथ, असफल –सफल समान मनोरथ,
सब कुछ देकर –कुछ न मांगते, पावस बनकर ढलना होगा,
कदम मिलाकर चलना होगा.”

जय हिंद, जय गोंय

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ANNEXURE-A

Excise Duty/Fee Proposals

1. Indian made foreign liquor other than milk punch, wines and beer manufactured in the State of Goa and sold in the State of Goa, for brands, whose strength is below 80 U.P.

		Existing Rate	Proposed Rate
(i)	Whose maximum retail price does not exceed Rs. 110/- per 750 ml.	Rs. 25/- per bulk litres	Rs. 30/- per bulk litre.
(ii)	Whose maximum retail price exceeds Rs. 110/- but does not exceed Rs. 190/- per 750 ml.	Rs. 65/- per bulk litres	Rs. 70/- per bulk litre.
(iii)	Whose maximum retail price exceeds Rs.190/- but does not exceeds Rs. 260/- per 750 ml.	Rs. 80/- per bulk litres	Rs. 100/- per bulk litre.
(iv)	Whose maximum retail price exceeds Rs. 260/- but does not exceed Rs. 360/- per 750 ml.	Rs. 90/- per bulk litre	Rs.120/- per bulk litre.
(v)	Whose maximum retail price exceeds Rs. 360/- but does not exceed Rs.500/- per 750 ml.	Rs. 90/105 per bulk litres	Rs. 135/- per bulk litre.
(vi)	Whose maximum retail price exceeds Rs.500/- but does not exceed Rs. 650/- per 750 ml.	Rs. 90/105 per bulk litres	Rs. 165/- per bulk litre.
(vii)	Whose maximum retail price exceeds Rs. 650/- but does not exceed Rs. 800/- per 750 ml.	Rs. 230/- per bulk litres	Rs. 265/- per bulk litre.
(viii)	Whose maximum retail price exceeds Rs. 800/- but does not exceed Rs. 1,000/- per 750 ml.	Rs. 230/- per bulk litres	Rs. 300/- per bulk litre.
(ix)	Whose maximum retail price exceeds Rs. 1,000/- but does not exceed Rs. 1,250/- per 750 ml.	Rs. 300/- per bulk litres	Rs. 390/- per bulk litre.
(x)	Whose maximum retail price exceeds Rs. 1,250/- but does not exceed Rs. 1,550/- per 750 ml.	Rs 325/- per bulk litres	Rs. 425/- per bulk litre.
(xi)	Whose maximum retail price exceeds Rs. 1,550/- but does not exceed Rs. 1,800/- per 750 ml.	Rs. 325/360/385 per bulk litres	Rs. 470/- per bulk litre.
(xii)	Whose maximum retail price exceeds Rs. 1,800/- but does not exceed Rs. 2,100/- per 750 ml.	Rs. 385/630 per bulk litre	Rs. 510/- per bulk litre.
(xiii)	Whose maximum retail price exceeds Rs. 2,100/- but does not exceed Rs. 2,600/- per 750 ml.	Rs. 630/- per bulk litre	Rs. 725/- per bulk litre.
(xiv)	Whose maximum retail price exceeds Rs. 2,600/- but does not exceed Rs. 3,100/- per 750 ml.	Rs. 630/- per bulk litre	Rs. 825/- per bulk litre.

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(xv)	Whose maximum retail price exceeds Rs. 3,100/- but does not exceed Rs. 3,500/- per 750 ml.	Rs. 630/- per bulk litre	Rs. 925/- per bulk litre.
(xvi)	Whose maximum retail price exceeds Rs. 3,500/- but does not exceed Rs. 4,200/- per 750 ml.	Rs. 1080/- per bulk litre	Rs. 1,250/- per bulk litre.
(xvii)	Whose maximum retail price exceeds Rs. 4,200/- but does not exceed Rs. 5,100/- per 750 ml.	Rs 1080/1750 per bulk litre	Rs. 1,450/- per bulk litre.
(xvii i)	Whose maximum retail price exceeds Rs. 5,100/- but does not exceed Rs. 7,000/- per 750 ml.	Rs. 1750/- per bulk litre	Rs. 1,900/- per bulk litre.
(xix)	Whose maximum retail price exceeds Rs. 7,000/- but does not exceed Rs. 11,000/- per 750 ml.	Rs.1750/2000 per bulk litre	Rs. 2,200 per bulk litre.
(xx)	Whose maximum retail price exceeds Rs. 11,000/- per 750 ml.	Rs. 2000/- per bulk litre	Rs. 3,000/- per bulk litre.
	NOTE	Additional excise duty of Rs. 200/- per bulk litre in addition to the excise duty stipulated in item 1 above shall be charged for Indian Made Foreign Liquor other than milk punch, wines and beer manufactured in the State of Goa sold in the State of Goa for brands whose strength is above 42.8% v/v but below 60% v/v.”	Additional excise duty of Rs. 400/- per bulk litre in addition to the excise duty stipulated in item 1 above shall be charged for Indian Made Foreign Liquor other than milk punch, wines and beer manufactured in the State of Goa and sold in the State of Goa for brands whose strength is above 42.8% v/v but below 60% v/v.

2. Indian made foreign liquor other than milk punch, wines and beer manufactured in the State of Goa and sold in the State of Goa, for brands, whose strength is above 80 U.P.,-

(i)	Whose alcoholic strength does not exceed 5% v/v and whose maximum retail price does not exceed Rs. 80/- per bottle of 275 ml.	Rs. 27/- per bulk litre	Rs. 30/- per bulk litre.
(ii)	Whose alcoholic strength does not exceed 5% v/v and whose maximum retail price exceeds Rs. 80/- per bottle of 275 ml.	Rs. 27/- per bulk litre	Rs. 40/- per bulk litre.
(iii)	Whose alcoholic strength exceeds 5% v/v and whose maximum retail price does not exceed Rs. 90/- per bottle of 275 ml.	Rs. 30/- per bulk litre	Rs. 35/- per bulk litre.
(iv)	Whose alcoholic strength exceeds 5% v/v and whose maximum retail price exceeds Rs. 90/- per bottle of 275 ml.	Rs. 30/- per bulk litre	Rs. 45/- per bulk litre.

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3. Milk punch and wines manufactured by using rectified spirit or extra neutral alcohol, or without using rectified spirit or extra neutral alcohol, for fortification or preservation or manufactured by process of natural fermentation of fruits only, in the State of Goa and sold in the State of Goa.

(i)	Whose maximum retail price does not exceed Rs. 110/- per 750 ml.	Rs. 6/- per bulk litre	Rs. 10/- per bulk litre.
(ii)	Whose maximum retail price exceeds Rs. 110/- but does not exceed Rs.180/- per 750 ml.	Rs. 25/- per bulk litre	Rs. 25/- per bulk litre.
(iii)	Whose maximum retail price exceeds Rs. 180/- but does not exceed Rs. 250/- per 750 ml.	Rs. 35/- per bulk litre	Rs. 45/- per bulk litre.
(iv)	Whose maximum retail price exceeds Rs. 250/- but does not exceed Rs. 400/- per 750 ml.	Rs. 70/- per bulk litre	Rs. 85/- per bulk litre.
(v)	Whose maximum retail price exceeds Rs. 400/- but does not exceed Rs. 600/- per 750 ml.	Rs. 70/145 per bulk litre	Rs. 145/- per bulk litre.
(vi)	Whose maximum retail price exceeds Rs. 600/- but does not exceed Rs. 1,000/- per 750 ml.	Rs. 145/- per bulk litre	Rs. 200/- per bulk litre.
(vii)	Whose maximum retail price exceeds Rs. 1,000/- but does not exceed Rs.1,500/- per 750 ml.	Rs. 145/300 per bulk litre	Rs. 375/- per bulk litre.
(viii)	Whose maximum retail price exceeds Rs. 1,500/- but does not exceed Rs. 2,500/- per 750 ml.	Rs. 300/500 per bulk litre	Rs.500/- per bulk litre.
(ix)	Whose maximum retail price exceeds Rs. 2,500/- but does not exceed Rs. 5,000/- per 750 ml.	Rs.500/- per bulk litre	Rs.750/- per bulk litre.
(x)	Whose maximum retail price exceeds Rs. 5,000/- per 750 ml.	Rs. 725/- per bulk litre	Rs.1,000/- per bulk litre.

4. Beer Manufactured in the State of Goa /imported from the rest of India/imported from outside India and sold in the State of Goa.

(i)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price does not exceed Rs.85/- per bottle of 650 ml.	Rs.22/- per bulk litre	Rs. 30/- per bulk litre.
(ii)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price exceeds Rs.85/- but does not exceed Rs 120/- per bottle of 650 ml	Rs. 26/- per bulk litre	Rs. 35/- per bulk litre.
(iii)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price exceeds Rs. 120/- per bottle of 650 ml	Rs. 26/- per bulk litre	Rs. 40/- per bulk litre.

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(iv)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price does not exceed Rs. 100/- per bottle of 650 ml.	Rs. 33/- per bulk litre	Rs. 40/- per bulk litre.
(v)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price exceeds Rs. 100/- but does not exceed Rs. 150/ per bottle of 650 ml.	Rs. 38/- per bulk litre	Rs. 48/- per bulk litre.
(vi)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price exceeds Rs. 150/- per bottle of 650 ml.	Rs. 38/- per bulk litre	Rs. 50/- per bulk litre.

5. Beer manufactured in the State of Goa by the pub brewery/microbrewery and sold in the manufacturers premises itself.

(i)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price does not exceed Rs.85/- per bottle of 650 ml.	Rs. 25/- per bulk litre	Rs. 30/- per bulk litre.
(ii)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price exceeds Rs.85/- but does not exceed Rs 120/-, per bottle of 650 ml.	Rs. 29/- per bulk litre	Rs. 35/- per bulk litre.
(iii)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price exceeds Rs. 120/- per bottle of 650 ml.	Rs. 29/- per bulk litre	Rs. 40/- per bulk litre.
(iv)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price does not exceed Rs. 100/- per bottle of 650 ml.	Rs. 28/- per bulk litre	Rs. 40/- per bulk litre.
(v)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price exceeds Rs. 100/- but does not exceed Rs. 150/ per bottle of 650 ml.	Rs. 40/- per bulk litre	Rs. 48/- per bulk litre.
(vi)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price exceeds Rs. 150/- per bottle of 650 ml.	Rs. 40/- per bulk litre	Rs. 50/- per bulk litre.

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6. Beer manufactured in the State of Goa by pub brewery/microbrewery and sold in the premises other than manufacturers premises in bottles/kegs in the State of Goa,-

(i)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price does not exceed Rs.85/- per bottle of 650 ml.	Rs. 25/- per bulk litre	Rs. 30/- per bulk litre.
(ii)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price exceeds Rs.85/- but does not exceed Rs. 120/- per bottle of 650 ml	Rs.26/- per bulk litre	Rs. 35/- per bulk litre.
(iii)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price exceeds Rs. 120/- per bottle of 650 ml	Rs. 26/- per bulk litre	Rs. 40/- per bulk litre.
(iv)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price does not exceeds Rs. 100/- per bottle of 650 ml.	Rs. 32/- per bulk litre	Rs. 40/- per bulk litre.
(v)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price exceeds Rs. 100/- but does not exceeds Rs. 150/ per bottle of 650 ml.	Rs. 40/- per bulk litre	Rs. 48/- per bulk litre.
(vi)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceeds 8% v.v. or 14.03% of proof spirit and whose maximum retail price exceeds Rs. 150/- per bottle of 650 ml.	Rs. 40/- per bulk litre	Rs. 50/- per bulk litre.

7. Country liquor manufactured with rectified spirit/extra neutral alcohol as a base material and/or blended thereof

(i)	Whose maximum retail price does not exceed Rs. 110/- per 750 ml.	Rs. 25/- per Bulk litre	Rs. 30/- per bulk litre.
(ii)	Whose maximum retail price exceeds Rs. 110/- but does not exceed Rs. 190/- per 750 ml.	Rs. 25/- per bulk litre	Rs. 70/- per bulk litre.
(iii)	Whose maximum retail price exceeds Rs.190/- but does not exceed Rs. 260/- per 750 ml.	Rs. 25/- per bulk litre	Rs. 100/- per bulk litre.
(iv)	Whose maximum retail price exceeds Rs. 260/- but does not exceed Rs. 360/- per 750 ml.	Rs. 25/- per bulk litre	Rs.125/- per bulk litre.

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(v)	Whose maximum retail price exceeds Rs. 360/- but does not exceed Rs.500/- per 750 ml.	Rs. 25/- per bulk litre	Rs. 150/- per bulk litre.
(vi)	Whose maximum retail price exceeds Rs.500/- per 750 ml.	Rs. 25/- per bulk litre	Rs. 180/- per bulk litre.

8. Excise duty on Country liquor bottled by wholesalers.

(i)	Whose maximum retail price does not exceed Rs. 100/- per 750 ml.		Rs. 10/- per bulk litre.
(ii)	Whose maximum retail price exceeds Rs. 100/- but does not exceed Rs. 200/- per 750 ml.		Rs. 20/- per bulk litre.
(iii)	Whose maximum retail price exceeds Rs. 200/- but does not exceed Rs. 350/- per 750 ml.		Rs. 30/- per bulk litre.
(iv)	Whose maximum retail price exceeds Rs. 350/- but does not exceed Rs. 500/- per 750 ml.		Rs. 40/- per bulk litre.
(v)	Whose maximum retail price exceeds Rs. 500/- but does not exceed Rs. 750/- per 750 ml.		Rs. 75/- per bulk litre.
(vi)	Whose maximum retail price exceeds Rs. 750/- per 750 ml.		Rs. 100/- per bulk litre.

9. Rates of fees on licences per year for manufacturing country liquor without use of rectified spirit/extra neutral alcohol as a base material.

(i)	by still with capacity not exceeding 150 bulk litre	Rs. 200/- per still.	Rs. 200/- per still.
(ii)	in any other case	Rs. 4000/-	Rs. 10,000/-.

10.	Fees for bottling of Indian made foreign liquor other than beer, wines, milk punch or foreign liquor.	Rs. 3/- per case of capacity not exceeding 9 bulk litre or in proportionately for bigger packing subject to a minimum of Rs. 3,000/- per month.	Rs. 5/- per case of capacity not exceeding 9 bulk litre or in proportionately for bigger packing subject to a minimum of Rs. 6,000/- per month.
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11. License fees for wholesale of Indian made foreign liquor,-

(i)	Whose annual turnover does not exceed Rs. 25 crores	Rs 75,000/-	Rs 75,000/-
(ii)	Whose annual turnover exceeds Rs. 25 crores but does not exceed Rs. 50 crores	Rs 75,000/-	Rs. 1,00,000/-
(iii)	Whose annual turnover exceeds Rs. 50 crores	Rs 75,000/-	Rs. 2,00,000/-

12. License fees for retail sale of Indian made foreign liquor and country liquor for consumption in the premises.

(i)	Bars/Bar-cum-restaurant to which air-Conditioning facility is not available/not provided and situated within the limits of 'A' class municipality/ the Corporation of the City of Panaji/ coastal village.	Rs. 15000/-	Area Upto 50 sq. mtrs. ...Rs. 15,000/- and thereafter Rs 2,200/- for every additional 10 sq. mtrs.
(ii)	Bar/Bar-cum-restaurant to which air-conditioning facility is not available/not provided and situated within the limits of "B"/ "C" class Municipality.	Rs. 9,000/-	Area Upto 50 sq. mtrs. ...Rs. 9,000/- and thereafter Rs 1,300/- for every additional 10 sq. mtrs.
(iii)	Bar/Bar-cum-restaurant to which air- conditioning facility is not available/not provided and situated in a village other than coastal village.	Rs. 6,000/-	Area Upto 50 sq. mtrs. ...Rs. 6,000/- and thereafter Rs. 900/- for every additional 10 sq. mtrs.
(iv)	Bar/Bar-cum-restaurant to which air-conditioning facility is available/provided and situated within the limits of 'A' class municipality/ the Corporation of the City of Panaji/ coastal village.	Rs. 30,000/-	Area Upto 50 sq. mtrs. ...Rs. 30,000/- and thereafter Rs 4,400/- for every additional 10 sq. mtrs.
(v)	Bar/Bar-cum-restaurant to which air-conditioning facility is available/ provided and situated in a town/ city of "B"/ "C" class Municipality other than coastal village.	Rs. 19,000/-	Area Upto 50 sq. mtrs. ...Rs. 19,000/- and thereafter Rs 2,800/- for every additional 10 sq. mtrs.
(vi)	Bar/Bar-cum-restaurant to which air-conditioning	Rs. 11,000/-	Area Upto 50 sq. mtrs. ...Rs. 11,000/-

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	facility is available/ provided and situated in a village other than coastal villages.		and thereafter Rs 1,600/- for every additional 10 sq. mtrs.
Explanation :- Area inclusive of main licence and all additional points. Area will be calculated on the basis of layout Plan submitted by the licensee and / or physical inspection by the Excise Inspector concerned.			

13. Fees for retail sale of Indian made foreign liquor and country liquor in packed bottles in supermarkets within the limits of municipalities and villages.

(i)	Supermarket premises situated in 'A' class municipality/the Corporation of the City of Panaji/ coastal village.		Area for display and storage of liquor Upto 20 sq. mtrs. Rs.15,000/- and thereafter Rs. 5,000/- for every additional 10 sq. mtrs.
(ii)	Supermarket premises situated in "B"/ "C" class Municipalities		Area for display and storage of liquor Upto 20 sq. mtrs. Rs. 9,000/- and thereafter Rs 3,000/- for every additional 10 sq. mtrs.
(iii)	Supermarket premises situated in Village other than coastal villages		Area for display and storage of liquor Upto 20 Sq. mtrs. Rs. 6,000/- and thereafter Rs 1,000/- for every additional 10 sq mtrs.
Explanation : Area will be calculated on the basis of layout Plan submitted by the licensee and / or physical inspection by the Excise Inspector concerned.			

14. Application fee for each permit/NOC for Import and Export :

(i)	For each permit/No objection certificate for import of bottled wines in the State of Goa, from the rest of India.	Application fee of Rs. 10/- per bulk litre shall be levied, of which fee of Rs. 10/- by way of court fee stamp to be affixed to the application and the balance amount payable into the Government treasury against challan/receipt.	Application fee of Rs. 12/- per bulk litre shall be levied, of which fee of Rs. 10/- by way of court fee stamp to be affixed to the application and the balance amount payable into the Government treasury against challan/receipt.
(ii)	For each permit/No objection certificate for import of wine with natural fermentation, wine using rectified spirit or extra neutral alcohol, rectified spirit, extra neutral alcohol, High bouquet spirit, denatured spirit, concentrates, grain spirit, malt spirit, etc.	Application fee of Rs. 1,010/- shall be levied. Fee so paid shall neither be adjustable nor be refundable in the event of cancellation of permit/No objection certificate.	Application fee of Rs. 1,510/- shall be levied. Fee so paid shall neither be adjustable nor be refundable in the event of cancellation of permit/No objection certificate.
(iii)	For each permit/No objection certificate for export of	Application fee of Rs. 1,010/- shall be levied. Fee so paid shall neither be	Application fee of Rs. 1,510/- shall be levied. Fee so paid shall neither be adjustable nor

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	excisable article outside the State of Goa.	adjustable nor be refundable in the event of cancellation of permit/No objection certificate.	be refundable in the event of cancellation of permit/No objection certificate.
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15. Application fees for revalidation/extension for permit/NOCs.

(i)	For revalidation/extension of each permit/No Objection Certificate for import/export of excisable article before the expiry of the said permit/ No Objection Certificate.	Application fee of Rs. Rs 1,010/- shall be levied. Fee so paid shall neither be adjustable nor be refundable in the event of cancellation of permit/No objection certificate.	Application fee of Rs. Rs 1,510/- shall be levied. Fee so paid shall neither be adjustable nor be refundable in the event of cancellation of permit/No objection certificate.
(ii)	For extension of each permit/No Objection Certificate for import/ /export of excisable articles after the expiry of the said permit/ No Objection Certificate	Application fee of Rs. 2,510/- shall be levied. Fee so paid shall neither be adjustable nor be refundable in the event of cancellation of permit/No objection certificate.	Application fee of Rs. 3,010/- shall be levied. Fee so paid shall neither be adjustable nor be refundable in the event of cancellation of permit/No objection certificate.

16.	Application fees for amendment or any alterations of any entries in the permit /No Objection Certificate.	Application fee of Rs. 500/- shall be levied. Fee so paid shall neither be adjustable nor be refundable in the event of cancellation of permit/No objection certificate.	Application fee of Rs. 1,000/- shall be levied. Fee so paid shall neither be adjustable nor be refundable in the event of cancellation of permit/No objection certificate.
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17. Fee for Import of foreign liquor or Indian made foreign liquor in the State of Goa from outside India or import from the rest of India or transportation from the Custom Station in the State of Goa and its sale in the State of Goa for brands whose strength is below 80 U.P.,-

(i)	Whose maximum retail price does not exceed Rs. 110/- per 750 ml.	Rs. 25/- per bulk litre	Rs. 30/- per bulk litre.
(ii)	Whose maximum retail price exceeds Rs. 110/- but does not exceed Rs. 190/- per 750 ml.	Rs. 65/- per bulk litre	Rs. 70/- per bulk litre.
(iii)	Whose maximum retail price exceeds Rs.190/- but does not exceed Rs. 260/- per 750 ml.	Rs. 80/- per bulk litre	Rs. 100/- per bulk litre.
(iv)	Whose maximum retail price exceeds Rs. 260/- but does not exceed Rs. 360/- per 750 ml.	Rs. 90/- per bulk litre	Rs.120/- per bulk litre.
(v)	Whose maximum retail price exceeds Rs. 360/- but does not exceed Rs.500/- per 750 ml.	Rs. 90/105 per bulk litre	Rs. 135/- per bulk litre.

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(vi)	Whose maximum retail price exceeds Rs.500/- but does not exceed Rs. 650/- per 750 ml.	Rs. 90/105 per bulk litre	Rs. 165/- per bulk litre.
(vii)	Whose maximum retail price exceeds Rs. 650/- but does not exceed Rs. 800/- per 750 ml.	Rs. 230/- per bulk litre.	Rs. 265/- per bulk litre.
(viii)	Whose maximum retail price exceeds Rs. 800/- but does not exceed Rs. 1,000/- per 750 ml.	Rs. 230/- per bulk litre.	Rs. 300/- per bulk litre.
(ix)	Whose maximum retail price exceeds Rs. 1,000/- but does not exceed Rs. 1,250/- per 750 ml.	Rs. 300/- per bulk litre	Rs. 390/- per bulk litre.
(x)	Whose maximum retail price exceeds Rs. 1,250/- but does not exceed Rs. 1,550/- per 750 ml.	Rs. 325/- per bulk litre	Rs. 425/- per bulk litre.
(xi)	Whose maximum retail price exceeds Rs. 1,550/- but does not exceed Rs. 1,800/- per 750 ml.	Rs. 325/360/385 per bulk litre	Rs. 470/- per bulk litre.
(xii)	Whose maximum retail price exceeds Rs. 1,800/- but does not exceed Rs. 2,100/- per 750 ml.	Rs. 385/630 per bulk litre	Rs. 510/- per bulk litre.
(xiii)	Whose maximum retail price exceeds Rs. 2,100/- but does not exceed Rs. 2,600/- per 750 ml.	Rs. 630/- per bulk litre	Rs. 725/- per bulk litre.
(xiv)	Whose maximum retail price exceeds Rs. 2,600/- but does not exceed Rs. 3,100/- per 750 ml.	Rs. 630/- per bulk litre	Rs. 825/- per bulk litre.
(xv)	Whose maximum retail price exceeds Rs. 3,100/- but does not exceed Rs. 3,500/- per 750 ml.	Rs. 630/- per bulk litre	Rs. 925/- per bulk litre.
(xvi)	Whose maximum retail price exceeds Rs. 3,500/- but does not exceed Rs. 4,200/- per 750 ml.	Rs. 1080/- per bulk litre	Rs. 1,250/- per bulk litre.
(xvii)	Whose maximum retail price exceeds Rs. 4,200/- but does not exceed Rs. 5,100/- per 750 ml.	Rs. 1080/1750 per bulk litre	Rs. 1,450/- per bulk litre.
(xviii)	Whose maximum retail price exceeds Rs. 5,100/- but does not exceed Rs. 7,000/- per 750 ml.	Rs. 1750/- per bulk litre	Rs. 1,900/- per bulk litre.
(xix)	Whose maximum retail price exceeds Rs. 7,000/- but does	Rs. 1750/2000 per bulk litre	Rs. 2,200 per bulk litre.

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	not exceed Rs. 11,000/- per 750 ml.		
(xx)	Whose maximum retail price exceeds Rs. 11,000/- per 750 ml.	Rs. 2000/- per bulk litre	Rs. 3,000/- per bulk litre.
	NOTE:	Additional excise duty of Rs. 200/- per bulk litre in addition to the excise duty stipulated in item 17 above shall be charged for Indian Made Foreign Liquor other than milk punch, wines and beer manufactured in the State of Goa sold in the State of Goa for brands whose strength is above 42.8% v/v but below 60% v/v.	Additional excise duty of Rs. 400/- per bulk litre in addition to the excise duty stipulated in item 17 above shall be charged for Indian Made Foreign Liquor other than milk punch, wines and beer manufactured in the State of Goa sold in the State of Goa for brands whose strength is above 42.8% v/v but below 60% v/v.

18. Fee for import of foreign liquor or Indian made foreign liquor other than milk punch, wine with or without using rectified spirit/extra neutral alcohol and beer from outside India or imported from the rest of India or from the Custom Bonded Warehouse and sold in the State of Goa, whose strength is above 80 U.P.

(i)	Whose alcoholic strength does not exceed 5% v/v and whose maximum retail price does not exceed Rs. 80/- per bottle of 275 ml.	Rs. 27/- per bulk litre	Rs. 30/- per bulk litre.
(ii)	Whose alcoholic strength does not exceed 5% v/v and whose maximum retail price exceeds Rs. 80/- per bottle of 275 ml.	Rs. 27/- per bulk litre	Rs. 40/- per bulk litre.
(iii)	Whose alcoholic strength exceeds 5% v/v and whose maximum retail price does not exceed Rs. 90/- per bottle of 275 ml.	Rs. 30/- per bulk litre	Rs. 35/- per bulk litre.
(iv)	Whose alcoholic strength exceeds 5% v/v and whose maximum retail price exceeds Rs. 90/- per bottle of 275 ml.	Rs. 30/- per bulk litre	Rs. 45/- per bulk litre.

19. Fee for Beer imported from outside India or transported from Custom Station or imported from the rest of India and sold in the State of Goa.

(i)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price does not exceed Rs.85/- per bottle of 650 ml.	Rs. 22/- per bulk litre	Rs. 30/- per bulk litre.
(ii)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose	Rs. 26/- per bulk litre	Rs. 35/- per bulk litre.

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	maximum retail price exceeds Rs.85/- but does not exceed Rs 120/- per bottle of 650 ml		
(iii)	Whose alcoholic strength does not exceed 5% v/v or 8.77% of proof spirit and whose maximum retail price exceeds Rs. 120/- per bottle of 650 ml	Rs. 26/- per bulk litre	Rs. 40/- per bulk litre.
(iv)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price does not exceed Rs. 100/- per bottle of 650 ml.	Rs. 33/- per bulk litre	Rs. 40/- per bulk litre.
(v)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price exceeds Rs. 100/- but does not exceed Rs. 150/ per bottle of 650 ml.	Rs. 38/- per bulk litre	Rs. 48/- per bulk litre.
(vi)	Whose alcoholic strength exceeds 5% v/v or 8.77% of proof spirit but does not exceed 8% v.v. or 14.03% of proof spirit and whose maximum retail price exceeds Rs. 150/- per bottle of 650 ml.	Rs. 38/- per bulk litre	Rs. 50/- per bulk litre.

20. Fee for milk punch and wine imported from outside India or from Customs Bonded Warehouse or imported from the rest of India and sold in the State of Goa either using or not using the rectified spirit or extra neutral alcohol, for fortification or preservation or fermentation and manufactured by process of natural fermentation of fruits only,-

(i)	Whose maximum retail price does not exceed Rs. 110/- per 750 ml.	Rs. 6/- per bulk litre	Rs. 10/- per bulk litre.
(ii)	Whose maximum retail price exceeds Rs. 110/- but does not exceed Rs.180/- per 750 ml.	Rs. 25/- per bulk litre.	Rs. 25/- per bulk litre.
(iii)	Whose maximum retail price exceeds Rs. 180/- but does not exceed Rs. 250/- per 750 ml.	Rs. 35/- per bulk litre	Rs. 45/- per bulk litre.
(iv)	Whose maximum retail price exceeds Rs. 250/- but does not exceed Rs. 400/- per 750 ml.	Rs. 70/- per bulk litre	Rs. 85/- per bulk litre.
(v)	Whose maximum retail price exceeds Rs. 400/- but does not exceed Rs. 600/- per 750 ml.	Rs. 70/145 per bulk litre	Rs. 145/- per bulk litre.

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(vi)	Whose maximum retail price exceeds Rs. 600/- but does not exceed Rs. 1,000/- per 750 ml.	Rs. 145/- per bulk litre	Rs. 200/- per bulk litre.
(vii)	Whose maximum retail price exceeds Rs. 1,000/- but does not exceed Rs.1,500/- per 750 ml.	Rs. 145/300 per bulk litre	Rs. 375/- per bulk litre.
(viii)	Whose maximum retail price exceeds Rs. 1,500/- but does not exceed Rs. 2,500/- per 750 ml.	Rs. 300/500 per bulk litre	Rs.500/- per bulk litre
(ix)	Whose maximum retail price exceeds Rs. 2,500/- but does not exceed Rs. 5,000/- per 750 ml.	Rs. 500/- per bulk litre	Rs.750/- per bulk litre
(x)	Whose maximum retail price exceeds Rs. 5,000/- per 750 ml.	Rs.725/- per bulk litre	Rs.1,000/- per bulk litre

21. Fee for export of Indian made foreign liquor/ beer/ high bouquet spirit/ alcohol/ malt spirit/ grain spirit and Grape spirit, etc.,-

(i)	Indian made foreign liquor whose strength is below 80 U.P.	Rs. 1/- per bulk litre	Rs. 2/- per bulk litre.
(ii)	Indian made foreign liquor other than beer, wine, milk punch, whose strength is above 80 U.P.	Rs. 1/- per bulk litre	Rs. 2/- per bulk litre.
(iii)	Beer	Rs. 0.50 per bulk litre	Rs.1/- per bulk litre.
(iv)	Wine	Rs. 0.50 per bulk litre	Rs. 1/- per bulk litre.

22. Fee for recording of label:

a) Fees per label per annum for recording of brand or label for Indian made foreign liquor/foreign liquor other than milk punch, wines with or without rectified spirit and Beer manufactured in the State of Goa/imported from the rest of India/imported from outside India, and sold in the State of Goa for brands whose,-

(i)	Maximum retail price does not exceed Rs. 525/- per bottle of 750ml	Rs. 20,000/-	Rs. 20,000/-
(ii)	Maximum retail price exceeds Rs. 525/- but does not exceed Rs. 1,000/- per bottle of 750ml	Rs. 30,000/-	Rs. 30,000/-
(iii)	Maximum retail price exceeds Rs. 1,000/- but does not exceed Rs. 2,000/- per bottle of 750ml	(New proposal) Rs. 30,000/-	Rs. 40,000/-
(iv)	Maximum retail price exceeds Rs. 2,000/-	(New proposal) Rs. 30,000/-	Rs. 50,000/-

b)

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Fee per label per annum for recording of brand or label of wine with rectified spirit/extra neutral alcohol for fortification/preservation, manufactured in the State of Goa/imported from the rest of India/outside India or from a Custom Station,-

(i)	Whose maximum retail price does not exceed Rs. 100/- per bottle of 750 ml.	Rs. 14000/-	Rs. 14,000/- per label per annum.
(ii)	Whose maximum retail price exceeds Rs. 100/-but does not exceed Rs. 500/- per bottle of 750 ml.	(New Proposal) Rs. 14000/-	Rs. 16,000/-per label per annum.
(iii)	Whose maximum retail price exceeds Rs. 500/- per bottle of 750 ml.	(New Proposal) Rs. 14000/-	Rs. 20,000/-per label per annum.

c)	Fee per label per annum for recording of label or brand of blended country liquor using rectified spirit.	Rs. 12,000/- per label per Annum	Rs. 15,000/- per label per annum
d)	Fee to take on record of labels of any brand recorded in the current financial year, for change in destination, change in maximum retail price, changes in sizes of label and transfer of label		Rs. 5,000/- per label

23. Processing fees

(i)	Fees for processing of the application for grant of additional licence for Manufacture of Wine with Spirit to the licensee already holding licence for Manufacture of IMFL		Rs. 2,00,000
(ii)	Fees for processing of applications for Possession licence for serving liquor for weddings in Hall/Community Centre/banquet halls/etc		Rs. 2000/-
(iii)	Fees for processing of applications for Possession licence for serving liquor for family gatherings other than weddings in Hall/Community Centre/banquet halls/etc		Rs. 1000/-

24. Fee for an occasional licence for retail sale of liquor i.e. Indian made foreign liquor, country liquor and foreign liquor for consumption,--

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		EXISTING		PROPOSED	
		License fees for retail sale of liquor from 9.00 am to 11.00 pm	Additional fee for sale of liquor from 11.00 pm to 1.00 am	License fees for retail sale of liquor from 9.00 am to 11.00 pm	Additional fee for sale of liquor from 11.00 pm to 1.00 am
(i)	For seasonal licence for temporary structures/shacks in Government property.	Rs. 15000/-	Rs. 15000/-	Rs. 20,000/-	Rs. 20,000/-
(ii)	For seasonal licence for temporary structure in a private property.	Rs. 20000/-	Rs. 20000/-	Rs. 25,000/-	Rs. 25,000/-